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Title: Demand to take actions against the Internet website belonging to Tamil Nadu Liberation Front (TNLF), a militant wing of Tamil Nadu Liberation Army (TNLA) for publishing Anti-India documents.

SHRI K. MALAISAMY (RAMANATHAPURAM): Sir, I want to raise a very important issue.

MR. SPEAKER: I think the same subject was raised by the former Prime Minister, Shri Chandrashekhar yesterday.

SHRI K. MALAISAMY: Sir, I would not have ventured to make a submission at all but for its grave concern and serious nature. This is about the internet website appeared a few days back which every one witnessed. Sir, this internet website which belongs to TNLF which is a militant wing of TNLA which is known for its treacherous, dangerous, terrorist, and extremist activities...*(Interruptions)*

SHRI ADHI SANKAR (CUDDALORE): Sir, this matter is pending before the court...*(Interruptions)*

MR. SPEAKER: Hon. Member, you do not know the subject. Please understand it. This is a different subject.

...*(Interruptions)*

SHRI ADHI SANKAR (CUDDALORE): Sir, he cannot raise itâ€¦ *(Interruptions)*

MR. SPEAKER: This is a different subject.

...*(Interruptions)*

MR. SPEAKER: Please take your seat.

...*(Interruptions)*

MR. SPEAKER: Nothing will go on record except the statement of Shri Malaisamy.

*(Interruptions)**

SHRI K. MALAISAMY : Sir, they want to form a great Tamil Nadu annexing Kerala, parts of Andhra Pradesh, and Karnataka and they want to go even beyond that. Sir, the most worrying part of it is that they want to secede from the main country...*(Interruptions)*

MR. SPEAKER: Shri Adhi Sankar, this is a different matter.

...*(Interruptions)*

SHRI K. MALAISAMY : Sir, they have been organising a big war for this purpose. They have also issued a war manual in which they are able to say how one should ...*(Interruptions)*. Waging a war against the entire country and secession are serious matters. They want to cut away. They want to form a separate Tamil Nadu. They want to secede from the main land...*(Interruptions)*

SHRI ADHI SANKAR (CUDDALORE): Sir, this matter is pending before the court...*(Interruptions)*

MR. SPEAKER: If you want to say anything, I would allow you also.

...*(Interruptions)*

* Not Recorded

MR. SPEAKER: Shri Adhi Sankar, if you want to say anything, I will allow you after him.

...*(Interruptions)*

SHRI K. MALAISAMY : Sir, to achieve their object they have appealed to vote for DMK...*(Interruptions)*

MR. SPEAKER: I have allowed him. If you want to say anything, you can say it after him.

SHRI K. MALAISAMY : Sir, the DMK Government and these organisations – TNLA, TNRP and TNLF – are pooling together and they are hand-in-glove with each other, with the result, these organisations are let loose, and they are being given free hand. That is why, all these organisations should not be allowed to survive in this country at all

because they want to secede from the main land itself. They say that they want to form a separate Tamil Nadu under these circumstances their ...(*Interruptions*) call to vote for the DMK...(*Interruptions*)

MR. SPEAKER: Please take your seat.

SHRI K. MALAISAMY : Sir, they are hand-in-glove with the Government.

MR. SPEAKER: Please take your seat. This will not go on record.

(*Interruptions*) *

MR. SPEAKER: Anything from the Government"s side?

...(*Interruptions*)

MR. SPEAKER: Please take your seat. The Government is replying to it. Yesterday, hon. former Prime Minister Shri Chandra Shekhar also mentioned something about this.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): I do not know about the submission of yesterday because he mentioned something to you and only you are privy to it.

* Not Recorded

SHRI CHANDRA SHEKHAR (BALLIA, U.P.): I thought that this matter would be taken up at your level with the government to know whether they have any information about this and whether they are taking any action. I do not think that any discussion in this House is going to help the matter. It will create a more difficult situation. That is why I told you a day earlier that I do not want to raise this matter. But the matter is very serious. I showed you the papers concerning it that is appearing on the website. Now it has been raised also. ...(*Interruptions*) I know how you got the printout. I know about it. ...(*Interruptions*)

MR. SPEAKER: You should understand the seriousness of the subject also sometimes before simply raising it.

SHRI CHANDRA SHEKHAR : In my opinion every matter should not be raised also. If the Government knows about it, if he has to say something about it, he is welcome. I hope that your office has forwarded that paper to the Government. The Government should come out with a statement on that.

SHRI PRAMOD MAHAJAN: I would like to make a very small point. As all of us were busy yesterday, till today I did not receive anything from the hon. Speaker"s office. I do not blame anybody on this because yesterday throughout they were also sitting here up to 10 o"clock. So, I did not receive it and I have not gone into the details.

Secondly the issue has been raised here. At the outset I would like to say - now I cannot even say that I will communicate it to the hon. Minister because I am the Minister for Information and Technology myself - in this regard whatever is technologically possible will be definitely done. There has to be a political way out to be found out as a solution for this. I promise that I will take the papers from you, whatever has been given by hon. Shri Chandra Shekhar. We will first see whatever is technologically possible to do against this. ...(*Interruptions*) Can I answer? Then, if you can guide me about what to do technologically, I am ready to take the guidance of any hon. Member. First let me complete. I have nothing much to say.

Subject to correction, because this has come up on the spot and therefore I should not be hanged for saying something on the floor of the House, to the best of my knowledge a case has already been registered by the Government of Tamil Nadu under Section 124 (A) IPC and under Section 13 (A) and (AB) of Unlawful Activities (Prevention) Act.

SHRI T.M. SELVAGANPATHI (SALEM): The website has appealed to the voters to vote in favour of the DMK. How can the State Government be expected to take action against them?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): They have appealed to vote for all the Dravidian Parties, not just for DMK. AIADMK is also a Dravidian Party. They have also asked to vote for BSP, Dalit Sena and CPI(ML).

MR. SPEAKER: Nothing will go on record.

(*Interruptions*)*

SHRI PRAMOD MAHAJAN: I am not sure where exactly this website is located. It may be outside the country. I am ready to listen to them. A website appealing to vote for `A" Political Party or `B" Political Party does not necessarily

prove a connection between the website owner and that particular political party. It cannot. Suppose tomorrow I have a website which may say vote for a particular party and that may put up something which is anti-national, then this can be any kind of conspiracy. So, let us not come to conclusions and I would not accept this. ...(*Interruptions*)

MR. SPEAKER: Please do not interrupt when the Minister is giving reply.

...(*Interruptions*)

* Not Recorded

SHRI PRAMOD MAHAJAN: Sir, let me reply. Cyber crimes are very difficult crimes. They are anonymous and it is very difficult to find out the footprints of these crimes. As I promised, whatever is possible technologically will be done to see that anti-national web sites do not exist. Whatever is possible technologically will be done. I am not denying it. But no political party should be blamed if some web site is saying something. When the Government of Tamil Nadu has already taken action against this, we should believe in that Government which is taking action.

श्री चन्द्रशेखर : अध्यक्ष महोदय, मुझे जिस बात की शंका थी, वह सही साबित हो रही है। मेरे पास जब दस्तावेज आया, दस्तावेज क्या है, सारी दुनिया उसे देख रही है। मैंने आपके पास उस दस्तावेज को इसलिए भेजा कि उस पर अनावश्यक रूप से हम लोगों में आपसी विवाद न हो क्योंकि यह देश की एकता और देश के अस्तित्व का सवाल है। अब इसमें कौन पार्टी इवाल्व है और कौन नहीं है लेकिन मुझे प्रमोद महाजन जी की बात को सुनकर दुख होता है कि यह कोई ऐसा मामला नहीं है जिसे नजरअंदाज कर दिया जाये। जहां तक देश की सुरक्षा का सवाल है, इतनी इंटेलीजेंस एजेंसीज यहां पर हैं, उन्होंने अब तक इस मामले पर कोई ध्यान नहीं दिया और इस मामले को नहीं देखा तो यह बात साबित होती है कि सरकार इस देश की सुरक्षा के बारे में कितनी सजग है। पिछले कुछ दिनों से सुरक्षा के बारे में जो-जो टिप्पणियां आ रही हैं और सुरक्षा का जो सैट-अप है, उसके प्रमुख लोगों के बारे में जिस तरह की आलोचना की जा रही है, सरकार उस पर मौन है। यहां प्रमोद महाजन जी यह कह रहे हैं तो मैं कहना चाहूंगा कि अगर उसके बारे में सरकार को इतनी ही जानकारी है कि तमिलनाडु सरकार ने मुकदमा दायर किया है और तमिलनाडु सरकार ने एक अच्छा काम किया है लेकिन भारत सरकार की जो एजेंसी है, जो रॉ है, उन लोगों ने क्या काम किया है? इस संबंध में उनको कोई जानकारी है या नहीं है? यह कोई एक दिन में तो नहीं हुआ है। अध्यक्ष जी, जिस दिन मैंने आपको दस्तावेज दिया था, उस समय तक इस दुनिया के 32000 लोगों ने इसे देखा। उसके चौबीस घंटे के अंदर 44000 लोगों ने इसे देखा। यह कोई ऐसी बात नहीं है जिसका कोई नक्शा बना दिया गया है। उस पर 15-20 आर्टिकल्स लिखे गये हैं। वे आर्टिकल्स दो चार दिन में नहीं लिखे गये होंगे। उन पर लोगों के नाम दिये गये हैं। यह कोई गुप्त मामला नहीं है लेकिन ये बातें भी सरकार को नहीं मालूम है। पता नहीं इंफॉर्मेशन टेक्नोलॉजी डिपार्टमेंट किसलिए है? इंफॉर्मेशन टेक्नोलॉजी किसलिए बनाई गई है? क्या इंफॉर्मेशन टेक्नोलॉजी इसलिए बनाई गई है कि भारत के लोगों के बारे में दुप्रचार हो और भारत सरकार को इस इंफॉर्मेशन टेक्नोलॉजी से कोई इंफॉर्मेशन न मिले? मेरी समझ में नहीं आता कि हैदराबाद का नाम साइब्राबाद बन गया और हैदराबाद के एक हिस्से के बारे में हिन्दुस्तान से बाहर होने का प्रचार हो रहा है। पता नहीं साइब्राबाद क्या कर रहा है? बंगलौर का आई.टी. इंफॉर्मेशन डिपार्टमेंट इस बारे में क्या कर रहा है? दूसरी दुनिया के लोग हमारे बारे में क्या प्रचार कर रहे हैं, उसको देखने के लिए क्या हमारे सेंटर्स इसके लिए जिम्मेवार नहीं हैं? क्या हर सवाल का जवाब औपचारिक रूप से दे दिया जाएगा कि हम देख रहे हैं। यह कोई एक दिन में नहीं बना होगा। इतने दिनों में बना है।

मैं आपसे निवेदन करूंगा कि आप इन लोगों को बुलाइए, जो लोग इंफॉर्मेशन टेक्नोलॉजी के हैं, इंटेलीजेंस डिपार्टमेंट के हैं, उन्हें बुलाइए, माननीय होम मिनिस्टर साहब को भी बुलाइए कि कब से यह प्रचार हो रहा है, इतने दिनों में इन लोगों ने क्या किया है? अगर मेरा निवेदन सुना जा सके तो मैं माननीय सदस्यों से निवेदन करूंगा कि जब तक सरकार पूरी तरह से इस बारे में जानकारी नहीं देती है, आपसी विवाद से इस देश में विभाजन की प्रक्रिया को बल न दे। ऐसा न हो कि हम लोगों का आपस में मतभेद हो, इसीलिए मैंने कल इस बात को नहीं कहा था।

SHRI P.H. PANDIYAN (TIRUNELVELI): Sir, please allow me. It is a very important matter...(*Interruptions*)

MR. SPEAKER: I am not allowing anybody to speak on this matter.

Shri P.C. Thomas, you are required to give a proper notice because you are making some allegations against the officials. So, it requires a proper notice under Rule 353. You are not allowed to raise the matter in the 'Zero Hour'.

...(*Interruptions*)

SHRI P.C. THOMAS (MUVATTUPUZHA): Sir, I will not say anything objectionable. Please allow me to speak...(*Interruptions*)

MR. SPEAKER: Shri Sukdeo Paswan, the matter mentioned in your notice is under my consideration. Please take note of it.

...(*Interruptions*)

MR. SPEAKER: Shri Thomas, you have to give a proper notice. Please take your seat. I have already told you that you have to give a proper notice.

...(*Interruptions*)

MR. SPEAKER: Hon. Members, the House is discussing the Motion under Rule 184. Still, many hon. Members are to participate in it. If the House agrees, we may not adjourn for Lunch Hour today. I hope the House agrees to it.

SEVERAL HON. MEMBERS: Yes.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Mr. Speaker, Sir, please decide about the tentative time of the hon. Prime Minister's reply so that the hon. Members can be present in the House.

MR. SPEAKER: The reply by the hon. Prime Minister is at Four of the Clock.